

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202

New IA/129/ND/2024 IN CP(CAA)69/ND/2023

IN THE MATTER OF:

Geographics Infrastructure Private Limited & ... Applicant
Nivasa Retail Pvt Ltd

Under Section 230-232.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saheb Singh Chadha, Mr. Kaustubh Prakash,
Ms. Hita Sharma, Advs.

For the RD : Ms. Jyoti Khurana, Adv.

For the Respondent : Mr Gaurav Gupta, Sr Standing Counsel, Mr.
Shivendra Singh, Jr. Standing Counsel and Mr. Namit
Gupta, Adv. (for the Respondent/Income Tax
Department)

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/129/ND/2024:-

This is an application under Rule 11 of the NCLT Rules, 2016 seeking withdrawal of the Scheme of amalgamation. Heard Ld. Counsel appearing for the Applicant. List the matter for further arguments on **23.04.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)